

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A.524 of 1996

Date of Order : 2.8.1999

Present : Hon'ble Mr. Justice S.N. Mallik, Vice-Chairman.
Hon'ble Mr. B.P. Singh, Administrative Member.

ASIT RANJAN BAG

Vs.

UNION OF INDIA & ORS.
(POST)

For the applicant : Mr. M.K. Bandopadhyay, counsel.

For the respondents: Mr. S.K. Dutta, counsel.

ORDER

S.N. Mallik, V.C.

When this matter is taken up for hearing, it is submitted by Mr. M.K. Bandopadhyay, the 1d.counsel appearing for the applicant that his client will be satisfied at this stage if the O.A. is disposed of with a peremptory direction upon the respondent-authorities to conclude the impugned disciplinary proceeding and pass appropriate orders thereon as per extant rules within a specified period.

2. Mr. S.K. Dutta, 1d.counsel appearing for the respondents, has no objection to the prayer being allowed.

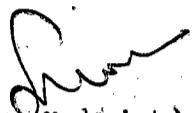
3. Under such circumstances, we find no ~~basis~~ ^{material} for adjudication in this O.A. In view of the above prayer made by the applicant, the O.A. is disposed of with a direction upon the respondent-authorities to conclude the impugned disciplinary proceeding, as per extant rules, and pass final order thereon.

within three months from the date of communication of this order. We are given to understand by the 1d. counsel appearing for the applicant that the applicant will cooperate with the impugned disciplinary proceeding for the purpose of finalisation of the matter.

4. No order is passed as to costs.

27/3/68

(B.P.Singh)
Administrative Member


(S.N. Mallick)
Vice-Chairman

R.S.